



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**CP No. 462/2019  
in  
O.A. No. 1593/2019  
MA No. 2610/2020**

**This the 10<sup>th</sup> day of December, 2020**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Balbir Singh (Peon Retd)  
Aged about 75 Years  
S/o Sh. Molar Singh  
R/o Vill & P.O. Bhopra  
Ghaziabad, U.P

... Applicant

(through Advocate Ms. Soumyasree Mishra)

**Versus**

Commissioner Kendriya Vidyalaya (KVS)  
Govt. of India  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110016

... Respondents

(through Advocate Sh. U. N. Singh)

**ORDER (Oral)****Hon'ble Mr. R. N. Singh, Member (J):**

At the outset, learned counsel for the petitioner submits that the respondents have passed an order in pursuance to the directions of this Tribunal on 25.10.2019. Therefore, she submits that the present CP may be closed with liberty to the petitioner to agitate his subsisting grievance in accordance with law. Learned counsel for the respondents submits that he has filed compliance affidavit in the matter.

In view of the aforesaid, present CP is closed. Notices are discharged with liberty to the petitioner in accordance with law.

Pending MA No. 2610/2020 also stands disposed of.

**(Mohd. Jamshed)**  
**Member (A)**

**(R. N. Singh)**  
**Member (J)**

*/dkm/daya/pinky*

